

**The High Court Of Madhya Pradesh****RP-1805-2018***(BADSHAH ARMS THROUGH HAKIMUDDIN Vs HOME DEPARTMENT)***1****Indore, Dated : 06-12-2018**

Shri Kuldeep Bhargava, counsel for the petitioner.

Shri Abhinav Malhotra, GA for the respondent / State.

Present review petition has been filed seeking review of the order dated 14/11/2018 passed in W.P. no. 18462/2018, by which the writ petition was allowed and the matter was remanded back to respondent no. 1 to pass a speaking order after giving an opportunity of hearing to the petitioner.

In para 18 of the order, this Court has restrained the petitioner to run his shop in respect of sale of arms and weapons.

Shri Bhargava, counsel for the petitioner submits that licence of the petitioner has not been cancelled and the writ petition was filed against the show-cause notice and even in the return, the respondent has admitted that show-cause notice was issued to the petitioner and final order has not been passed. A copy of the return has been filed as Annexure-RP-3.

Shri Malhotra, G.A for the respondent has not disputed the fact that in the present writ petition, licence of the petitioner has not been cancelled.

In view of the above, the order dated 14/11/2018 passed in W.P. no. 18462/2018 is modified to the extent that till final order is passed by respondent no. 1, the petitioner is permitted to run his shop in respect of sale of arms and weapons. Present review petition succeeds and is allowed accordingly.

A copy of this order be placed in the file of W.P. no. 18462/2018 and certified copy of both the orders be issued conjointly.

C c as per rules.

**( VIVEK RUSIA )  
JUDGE**